

(5)

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

O.A./T.A./M.P. No. _____

Om Prakash Nath

Versus

Mrs. Yashodhara Menon

Date of Order

Orders

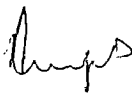
CP NO. 58/2000 (OA NO. 203/99)

30.7.2001

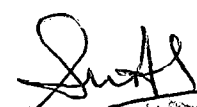
MR. K.L. Thawani, Counsel for the applicant
MR. D.K. Swamy appeared as proxy counsel to Mr. Bhanwar
Bagri, Counsel for the respondents

The learned Counsel for the petitioner seeks
adjournment. Allowed.

May be listed on 15-10-2001.


A. P. NAGRATH

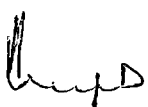
ADMINISTRATIVE MEMBER


S. K. Agarwal
Member (Judicial)

15.10.2001

Mr. K.L. Thawani, Counsel for the Petitioner.
None present for the respondents.

May be listed for final disposal on
3.12.2001.

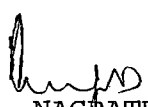

(A.P. NAGRATH)
MEMBER (A)

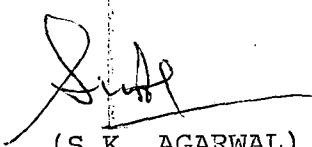

(S.K. AGARWAL)
MEMBER (J)

3.12.2001

Mr. K.L. Thawani, Counsel for the applicant.
Mr. Bhanwar Bagri, Counsel for the respondents.

Vide order dated 11.10.2000, Hon'ble High
Court has granted stay against the order passed by
this Tribunal dated 8.2.2000. In view of the order
passed by Hon'ble High Court dated 11.10.2000,
this Contempt Petition does not survive and may be
consigned to record.


(A.P. NAGRATH)
MEMBER (A)


(S.K. AGARWAL)
MEMBER (J)

Copy sent to applicant

Wk 13783

Date 1-1-02


11/12/01